

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 93/MP/2022

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 read with Regulation 27 of the CERC (Conduct of Business) Regulations, 1999 and Regulation 56 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 seeking directions to allow pass through in the generation tariff, of interest levied on electricity duty and energy development cess paid by the petitioner in respect of energy supplied from its generating stations.

Petitioner : NHDC Limited

Respondents : MPPMCL and others

Date of Hearing : **18.10.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Suparna Srivastava, Advocate, NHDC
Shri Naresh K. Chellani, NHDC
Shri Ashish Jain, NHDC
Shri Ravi Sharma, MPPMCL

Record of Proceedings

Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on **19.1.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

